

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-205/99

New Delhi this the 29th day of January, 1999.

Hon'ble Shri S.P. Biswas, Member (A)

1. Sh. Nanak S/o Sh. Hanuman
2. Sh. Heera Lal S/o Sh. Bhairav Ram
3. Sh. Jevv Raj Singh S/o Sh. Hari Ram
4. Sh. Duli Chand S/o Sh. Aunpa Ram
5. Sh. Ayub Ali S/o Sh. Nathu Khan Singh
6. Sh. Bharat Kumar S/o Sh. Mata Prashad
7. Sh. Dev Narain S/o Sh. Madhav Parshad
8. Sh. Vijay Kumar S/o Sh. Parbhati Lal

(All are C/o & through Sh. Yogesh Sharma, advocate)

versus

1. Union of India through
the Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divl Rly. Manager,
Northern Railway, Bikaner
Division, Bikaner.
4. M/s Bikaner Goods Handling
Sharamik Sahkari Samiti Ltd.,
Rupam Hotel Building, Bikaner.
5. M/s Boria Kamalpur Co-operative
Parcel Handling Society Ltd.,
Loco Temple, Rewari(Haryana). Respondents

ORDER(ORAL)

The applicants, 8 of them are Parcel Porters
under Respondents No. 4 & 5, are before us being

aggrieved by the denial of the right to be treated as regular employees of Northern Railway though similarly situated persons working at different stations of Northern Railway as well as other places have been treated as regular employees of the Railways and the Contract Labour Scheme which was prevalent earlier has been abolished.

2. In an attempt to have their grievances redressed, the applicants have approached Respondent No.1 vide their representation dated 1.12.98. In the said representation, as at Annexure A-8, the applicants have highlighted that the benefits of the judgement of the Hon'ble Supreme Court in Writ Petitions No.277/88 and No.507/92 decided on 15.4.91 and 9.5.95 respectively could be extended to the applicants. The applicants are Parcel Porters who were working under a society at different stations under the Northern Railway. The applicants claim that they are performing similar duties day and night like the regular railway employees in the Parcel office who were being paid regular salary and allowances like other railway servants. The 1d. counsel for the applicants while arguing the case with reference to the judgement of the Apex Court, as annexed, prays for issuing a direction to the respondents to dispose of their representation dated 01.12.98.

3. Under these circumstances aforesaid, we direct Respondent No.1 i.e. Secretary Railway Board to

examine the pleas of the applicants as prayed for in their representation dt. 1.12.98, pass a reasoned order and communicate the same to the applicants within a period of 3 months from the date of receipt of a copy of this order.

4. The O.A. is disposed of as aforesaid at the admission stage itself.


(S. P. Biswas)
Member (A)

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